

(a) whether about kilometre from Purulia at Ketka doors of coal wagons are unbolted by crowd and coal is picked up in huge quantity ;

(b) whether unauthorised coal during and cropping up in Purulia and the adjoining districts in Bihar, though they are not coal producing areas ;

(c) if so, whether about 965,000 tonnes of coking coal valued at more than Rs. 30 crores are lost in the division annually ; and

(d) if so, the steps taken to check this ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) :

(a), (b) and (c) Government have no such information.

(d) Question does not arise.

Raids on Textiles Market in surat by excise officials

717. SHRI RAMASHRAY PRASAD SINGH :

SHRI E. AYYAPU REDDY :

SHRI CHITTUBHAI GAMIT :

Will the Minister of FINANCE be pleased to state :

(a) whether a number of intelligence officials of the Central Government's Anti Evasion Wing were reported missing on the 25th May, 1985 in Surat when excise officials raided textile markets for evading excise duty etc. ;

(b) if so, the full details of the raid ;

(c) whether any arrests were made and cases launched against those who evaded excise duty ?

(d) if so, the details thereof ; and

(e) the further action being taken in this regard ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a)& (b)

During the course of searches conducted by the Directorate of Anti Evasion (Central Excise) at the premises of 16 factories processing art silk fabrics and 40 shops at Surat on 24th May, 1985, central excise officers conducting these searches were assaulted and injured in the textile market and in the premises of 11 factories. However, no officer was found missing. Fabrics valued over Rs. 6.50 crores approximately not accounted for in the central excise records and a number of incriminating documents were seized during the searches which continued till 31-5-1985.

(c) to (e) Six persons were arrested for contravention of the provisions of central excise law. On completion of the investigation which is in progress, appropriate action under the provisions of the central excise law will be taken.

Loss suffered by E.C.L. & B.C.C.L.

718. SHRI MOOL CHAND DAGA : Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether the attention of Government has been drawn to news items captioned 'CIL Cost Control Drive' appearing in 'Economic Times' of the 25th April, 1985 and 'Price Hike Essential To Rescue cil' appearing in the 'Financial Express' of the 9th May 1985;

(b) the reasons for the loss of Rs. 250 crores last year in Eastern Coalfields Ltd. and Bharat Coking Coal Ltd;

(c) the reasons why the working in these units could not be streamlined for gainful working; and

(d) the number of occasions on which there has been price hike in coal during the last three years giving months/years and reasons for hike ?

THE MINISTER OF STEEL, MINES AND COAL (SHRI VASANT SATHE) :

(a) Yes, Sir.

(b) and (c) The accounts of Coal India Limited and its subsidiaries for the year 1984-85 have not yet been